

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF SHRESHT INDUSTRIES PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	SHRESHT INDUSTRIES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	23-12-2013
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Hyderabad.
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U41000TG2013PTC091886
5.	Address of the registered office and principal office (if any) of corporate debtor	8-2-293/82/A/727, Plot No. 727, Road No. 36, Jubilee Hills, Hyderabad TG 500033 IN
6.	Insolvency commencement date in respect of corporate debtor	16.09.2022
7.	Estimated date of closure of insolvency resolution process	15.03.2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Narender Gandhari IBBI/IPA-002/IP-N00312/2017-2018/10900
9.	Address and e-mail of the interim resolution professional, as registered with the Board	403, Naina Residency, Srinivasa Nagar (East), Ameerpet, Hyderabad 500 038, Telangana <a href="mailto:narenderg99@gmail.com">narenderg99@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	403, Naina Residency, Srinivasa Nagar (East), Ameerpet, Hyderabad 500 038, Telangana. <a href="mailto:shresht.cirp@gmail.com">shresht.cirp@gmail.com</a>
11.	Last date for submission of claims	30.09.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Website: <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> (b) Not applicable

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench has ordered the commencement of a corporate insolvency resolution process of M/s. **Shresht Industries Private Limited** on 09.09.2022 vide its order No. CP (IB) No. 160/7/HDB/2022 (Order received on 16/09/2022).



The creditors of M/s.**Shresht Industries Private Limited** are hereby called upon to submit their claims with proof on or before 30.09.2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date:17.09.2022  
Place:Hyderabad.



A handwritten signature in black ink, appearing to read "Narender Gandhari", written over a horizontal line.

Narender Gandhari  
Interim Resolution Professional  
IBBI/PA-002/IP-N00312/2017-2018/10900  
**Shresht Industries Private Limited**